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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION NO. 1188/97

DATE OF ORDER : 14-10-1997.

Between :-

K. Guruvaiah

... Applicant

And

1. Union of India rep. by
The Chief Postmaster General,
AP Circle, Hyderabad-1.
2. The Postmaster General,
Vijayawada Region, Vijayawada-520 002.
3. The Superintendent of Postoffices,
Narasaraopeta Division,
Narasaraopeta-522 601.
4. Palam Poliah

... Respondents

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Counsel for the Applicant : Shri Y. Appala Raju

Counsel for the Respondents : Shri N.R. Devaraj, CGSC

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CORAM:

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B.S. JAI PAR MESHWAR : MEMBER (J)

(Order per Hon'ble Shri R. Rangarajan, Member (A)).

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... 2.

(Order per Hon'ble Shri R.Rangarajan, Member (A)).

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Heard Sri Y.Appala Raju, counsel for the applicant and Sri N.R.Devaraj, standing counsel for the respondents. Notice has been issued and served on Respondent No.4 and he remain absent.

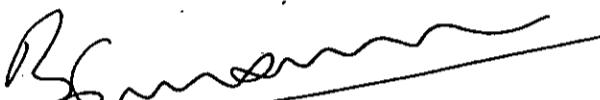
2. The applicant applied for the post of EDBPM, Kanamalacheruvu in Village, Bellapalli Mandal, Guntur District/response to the notification dt.25-4-97 (Annexure -I to OA). It is stated that six candidates^{had} applied for that post including the applicant and Respondent No.4. Respondent No.4 was selected. // This OA is filed challenging the selection of Respondent No.4 for that post and consequently to set aside the order of recruitment of Respondent No.4 and to appoint the applicant in place of Respondent No.4. // In the notification it is stated that the income certificate issued by Mandal Revenue Officer, Property Certificate issued by Mandal Revenue Officer supported by Registered documents has to be enclosed to the application so as to reach the appointing authority on or before the last date of the closure of the notification. The applicant submits that he has submitted the MRO Certificate but he has not enclosed the registered document of the property. His case was rejected though he got higher marks than Respondent No.4 as he had not produced any registered document or pattadar pass book in support of the property certificate submitted by him. When the notification clearly stipulated that registered property document should be enclosed along with the appli-

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cation form, the applicant fails to enclose it as stipulated in the notification. Hence the applicant cannot claim consideration of his claim in preference to Respondent No.4. Though the learned counsel for the applicant submits that MRO certificate was enclosed in our opinion that is not sufficient in view of the conditions stipulated in the notification.

3. In view of the above, the OA is liable to be dismissed and accordingly it is dismissed at the admission stage itself. No costs.



(B.S.JAI PARAMESHWAR)
Member (J)

14.10.97



(R.RANGARAJAN)
Member (A)

Dated: 14th October, 1997.
Dictated in Open Court.

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TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR :
M (J)

Dated: 14/10/97

ORDER/JUDGMENT

M.A/R.A/C.A.NO.

in,

D.A.NO. 1188/97

Admitted and Interim Directions
Issued.

Allowed

Disposed of with Directions

Dismissed

Dismissed as withdrawn

Dismissed for Default

Ordered/Rejected

No order as to costs.

YLR

II Court

